

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL NEW DELHI

O.A. No. 12 21/96 T.A. No.

199

	DATE OF DECISION_///	
	V. B. Sharma	Petitioner
	Sibri S.S. Tiwani	Advocate for the Petitioner(s)
	Versus VOI and Ors	Respondent
	Stori R. R. Sachdera	Advocate for the Respondent(s)
CORAM The Hon'ble M	15. Lakshoni Swami'natha	n, Member (J)

1. To be referred to the Reporter or not?

The Hon'ble Mr.

2. Whether it needs to be circulated to other Benches of the Tribunal?

(Smt Lakshmi Swaminathan) Member (3)

(18)

Central Administrative Tribunal Principal Bench.

O.A. 1221/96

New Delhi this the (9th day of September, 1996

Hon'ble Smt. Lakshmi Swaminathan, Member(J).

V.B. Sharma, S/o Shri S.R. Sharma, R/o 1063, Lodhi Road Complex, New Delhi.

..Applicant.

By Advocate Shri S.S. Tiwari.

Versus

Union of India - through

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- Secretary,
 Ministry of Urban Development,
 Nirman Bhawan,
 New Delhi.
- 2. Director of Estates,
 Directorate of Estates,
 513-B, Nirman Bhawan,
 New Delhi.
- 3. Estate Officer & Assistant Director of Estates, (Litigation), Directorate of Estates, Nirman Bhawan, New Delhi.

.. Respondents.

By Advocate Shri K.R. Sachdeva.

ORDER

Hon'ble Smt. Lakshmi Swaminathan, Member(J).

The applicant is aggrieved by the letter dated 16.4.1996 rejecting his request for ad hoc allotment/regularisation of the of the Govt. accommodation which was earlier allotted to his father who had retired from service on 30.11.1995, on the ground that since the applicant's father owns the house in Delhi, the Government accommodation cannot be regularised in the name of the applicant as per the relevant rules.

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- The applicant submits that he had joined service 2. on 10.3.1992. The applicant's father, having retired from 30.11.1995, had applied on 8.1.1996 service regularisation of the Government quarter No. 1063, Lodhi Road Complex, New Delhi in his name, being the son. According to the applicant, ever since he has joined the Government service, he has been staying with his parents which is under the Government accommodation, He submits that neither he, his father or any occupation. members of his family own a house in New Delhi which is his place of posting and hence he has prayed for quashing He further submits that the impugned rejection letter. although he made further representations against the impugned order, the respondents have failed to consider the same and hence this O.A.
- The respondents have, on the other hand, submitted that the applicant was living in his private accommodation at the time of joining Govt. service w.e.f. 10.3.1992 as is apparent from his representation dated 7.5.1996 and the entries in the service book as given in the letter of the Senior Administrative Officer dated 16.2.1996 addressed to the Director of Estates. Since the father of the applicant owns a house in Delhi, namely, B-210, Hari Nagar, Clock Tower, New Delhi, the rejection letter has been correctly done in accordance with the rules issued under Rule XXXV, 317-B-25 of the Allotment of Government Residences (General Pool in Delhi) Rules, 1963. As the applicant's father Shri S.R. Sharma had not vacated the Government accommodation after the allotment was concelled with effect from 1.4.1996, eviction proceedings had been taken under the Public Premises (Eviction of Unauthorised Occupants) Then, the Estate Officer had passed the eviction Act, 1971.

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order dated 20.5.1996. Thereafter, the applicant has approached the Tribunal for setting aside the orders dated 16.4.1996 rejecting the request of the applicant for regularisation of this quarter and the eviction order dated 20.5.1996 and for a direction to regularise the quarter.

4. The relevant portions of Rule XXXV - Concession of ad hoc allotment of General Pool of accommodation admissible to eligible dependents/relations of Government employees on their retirement - period of retention, issued under S.R. 317-B-25 of the Allotment of Government Residences (General Pool in Delhi) Rules, 1963, are reproduced below:

"In exercise of the powers conferred under S.R. 317-B-25 of the Allotment of Government Residences (General Pool in Delhi) Rules, 1963, the Central Government have decided that when a Government servant, who is an allottee of general pool accommodation, retires from service, his/her son, unmarried daughter or husband, wife or as the case may be, allotted accommodation from the General Pool on ad hoc basis, provided the said relation is a Government servant is eligible for allotment of accommodation in general pool accommodation and had been continuously with the retiring Government servant for at least three years immediately preceding the date of his/her retirement. In case, however, a person is appointed to Government service within a period of three years preceding the date of retirement or had been transferred to the place of posting of the Government servant any time, within the retiring preceding three year the date on which he was so appointed or transferred would be the date applicable for the purpose. This decision would cover cases of Government servants retiring on or after 7.11.1989.

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In all such cases, the Government servants will be required to pay licence fee at market rate for the period of unauthorised occupation of the Government accommodation.

The above concession will, however, be not available in cases where the retiring officer or the member of his family owns a house in the place of his/her posting.

In this case, admittedly the applicant has been staying with his father at least three years before his retirement. The main issue is whether the father or the applicant owns a house in Delhi, which disentitles him from availing of the concession provided under the rules.

learned counsel, has very strenuously Shri Tiwari, tried to show that the ancestral property has been inherited from the grand-father of the applicant by a large number of persons who have shares in it and, therefore, it is not possible for them to live together in that house. nas also referred to the statutory provisions of the Indian Succession Act to show that as this property is part of the Hindu undivided property, neither the applicant nor his father is the 'owner' of the same as they could not dispose of the whole interest in the property and hence the respondents were wrong to assume otherwise. Relying on K. Adivi Naidu and Others Vs. Duruvasulu Naidu and Others (1995(6) SCC 150), Vinod Krishna Kaul Vs. Union of India (AIR 1986 SC 753), he submits that even if the applicant or his family is a joint owner of the property, that is not sufficient to show that they own the property as they must also have the right to immediate possession of the house. He has also submitted that there has been

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division of the property or of his share by a partition suit in accordance with law and, therefore, under the above cannot be denied the regularisation of the he rules. Government quarter previously allotted to the father, merely, on the ground that the retiring officer or the applicant The learned counsel also 'own' a house in New Delhi. relies on the judgements of this Tribunal in Dr. A. Golmei and anr. Vs. Union of India & Anr. (O.A. 1249/91), decided on 4.9.1992 which in turn refers to the observations made in Ms Renu Kohli Vs. Union of India (O.A. 11/91), decided As decided in these cases, he submits that on 21.2.1992. the house should be "suitable for living". He also relies on Golmei's case (supra) to show that in that case the Tribunal had ordered for regularisation of the quarter in applicant's name and for payment of normal licence The SLP filed by the Union fee in similar circumstances. of India against this judgement has also been dismissed by the Supreme Court on 19.7.1996.

6. These averments have been controverted by Shri K.R. Sachdeva, learned counsel for the respondents. He submits that the facts in the judgements of the Tribunal, referred to above, are not applicable to this case, especially the case of Golmei where the applicant was held to be eligible for allotment since 1.6.1976 and in the facts of the case, it was ordered to be regularised in the name of the applicant w.e.f. 1.4.1987. He further submits that the question of ownership of the property under Hindu Law and intestate succession pleaded by the learned counsel for the applicant, is not within the jurisdiction of this Tribunal as it is not a service matter, excepting to the extent of interpreting the relevant rules dealing with allotment, etc. of government accommodation.

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7. In the applicant's representation dated 7.5.1996, he has stated as follows:

"That House No. B-210, Hari Nagar, New Delhi is my permanent address and belongs to our ancestral property, which is inherited by my grant father's posterity which comprises of 30 separate family units and all of them cann't live together in that house, it is because of this reason my father had to come for a Government accommodation and I also resided in the said accommodation ever since my entry in Government Service. Moreover, my grand father has already been expired."

From this statement, two things emerge, namely (1) that the applicant's father and family resided in the Hari Nagar house before the father applied for allotment of 20.11.1981 and was offered Government accommodation on the allotment of House No. 1063, Lodhi Road Complex, New Delhi in February, 1983, and (2) that perhaps only after 1992 when he joined Government service, the applicant has been residing with the father in the government accommodation. In proof of his statement that he has been residing has submitted his the government accommodation he CGHS Card dated 24.7.95 and Ration Card dated 8.9.94. He has also submitted that from March, 1992 he has not been getting H.R.A. The Tribunal in the order dated 6th June, 1996 noted that the applicant has himself admitted in his petition dated 7.5.1996 that House No. B-210, Hari Nagar, New Delhi, is his permanent address and belongs to his ancestral property. From this letter, it is also apparent that at least till February, 1983 the applicant and his father were in possession and residing in their house at Hari Nagar, New Delhi, Nothing has been placed on record to show that they do not own that house or cannot take possession of it or continue to reside in that house (see <u>V.K.Kaul's case</u> supra). In this view of the matter, the other arguments advanced by Shri Tiwari, learned counsel are not relevant.

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The point vehemently argued by Shri Tiwari, learned counsel, was that because a large number of persons have inherited that house which was not large enough to have separate kitchens, and the applicant and his father had only a share in it, it was not possible to reside very comfor-Therefore, they cannot be held to 'own' the tably there. house which was suitable for living. In this connection, he had stressed on the observations of the Tribunal in Ms. Renu Kohli's case (supra) wherein it was held that the applicant's case had to be considered on the basis that the retiree had no house which was suitable for living. In that case, the facts were entirely different. the Tribunal in Kohli's case, the applicant's father had died soon after retirement and the house owned by him at Vijay Nagar, New Delhi, which was a one room house in a ruinous state. It was also demolished within the life time of the father and, in fact, there was only plot of land when the eligible ward had applied for ad hoc allotment and regularisation of the Government quarter The conclusion of the Tribunal in terms of Rule XXXV. that in the facts of the case a plot of land cannot be considered 'suitable for living' is, therefore, distinguishable from the facts here, where undisputedly there is a house at Hari Nagar in which the applicant and his family can The applicant has no where disputed that he or his father cannot live in that accommodation as they have a share in that property, but the main contention is that it may not be very convenient or spacious enough to accommodate all the family members. But that by itself does not

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show that it is not suitable for living as held in Kohli's case. It is settled law that the decision in each case has to be seen in the context of the facts and circumstances and the facts in Kohli's case will not assist the applicant. It is relevant to note that both the applicant and his father have referred to this house at Hari Nagar as their permanent home address which shows that it is an accommodation which may be termed as a home suitable for living. Therefore, in the facts of this case, it is not possible to come to the conclusion that the house at Hari Nagar is not suitable for living.

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The other case which was again very much relied upon by Shri Tiwari, is the case of Dr. A. Golmei & anr. That case again was decided on the facts and circumstances of the case and in the interest of justice and fair play, wherein it was noticed that even otherwise Golmei was entitled to Type-V accommodation since Another relevant fact noticed by the Tribunal that later in 1987 the place where Dr. Golmei was working, namely, Dr. N.C. Joshi Hospital, was also declared to be an eligible office. In the circumstances, the Tribunal came to the conclusion that merely because the applicant owned a house in Janakpuri did not debar him from the concession, he would otherwise be eligible for under the In this connection, Shri Sachdeva, learned counsel for the respondents, has correctly pointed out that under the relevant rules there is no bar for the Government servant being allotted a Government quarter even if he owns a house at the same place of posting, if he is otherwise eligible.



Unlike the case of <u>Dr. Golmei</u>, the applicant is not otherwise entitled for allotment of government accommodation and he cannot, therefore, seek regularisation under the concession rules without satisfying the conditions prescribed therein. Therefore, <u>Dr. Golmei's case cannot also assist the applicant.</u>

- Another relevant factor which has to be kept in view 10. while dealing with Rule XXXV, under which the applicant is claiming relief in this case, is that this is a concession in the rules providing for ad hoc allotment of accommodation Therefore, it is in the form of an exception in certain cases. to the general rule that permits ad hoc allotments, and any concession will, therefore, have to be strictly construed. The object of the concession rule is to provide the retiring government servant a roof over his head if he has none, the other conditions are fulfilled.
- and circumstances of the case, In the facts applicant has failed to establish that he or his family do not own a house in New Dahi warm is unfit for living and he is, therefore, not entitled to any reliefs. The impugned action of the respondents rejecting the applicant's case for regularisation of the quarter No. 1063, Lodhi Road Complex in his name cannot be held to be either arbitrary, illegal or contrary to the rules which justifies interference in the matter.
- 12. In the result, the application fails and is dismissed. Interim order dated 19.7.1996 is vacated. No order as to costs.

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(Smt. Lakshmi Swaminathan) Member(J)

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